

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-112**  
IB-533(ND)/2020

**IN THE MATTER OF:**

M/s. Parmod Mittal

Vs.

JKR Techno Engineers Private Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

IBC under Sec 9

**Order delivered on 07.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/OC : Mr. Ashok Juneja, Advocate

For the Respondent/CD :

For the Intervener :

**ORDER**

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to send Private notice to the Corporate Debtor at its Registered office address by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List the matter on 05.3.2021.

—Sd—

(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

—Sd—

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit